



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ३०]

बुधवार, ऑगस्ट ८, २०१२/श्रावण १७, शके १९३४

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ४८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment) Act, 2012 (Maharashtra Act No. XIX of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2012.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 8th August 2012).

An Act further to amend the Maharashtra Land Revenue Code, 1966

Mah. XLI of 1966. WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-third Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Land Revenue Code (Amendment) Act, 2012. Short title.

Amendment
of section 42
of Mah. XLI
of 1966.

2. In section 42 of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as "the said Code"), in sub-section (2),—

Mah.
XLI of
1966.

(a) for the portion beginning with the words "no such permission" and ending with the words "residential purpose in non-urban area", the following shall be substituted, namely :—

"no such permission shall be necessary for conversion of use of any agricultural land for the personal *bona fide* residential purpose in non-urban area, or for the micro enterprise as defined in clause (h) of section 2 of the Micro, Small and Medium Enterprises Development Act, 2006 and small commercial use like shop, flour mill, grocery shop or chilli grinding machine, operated in such premises in use for the personal *bona fide* residential purpose in non-urban area and occupying the area not exceeding forty square meters";

27 of
2006.

(b) the following proviso shall be added, namely :—

"Provided that, the person who uses such premises for the micro enterprise and such small commercial purpose, and occupying the area not exceeding forty square meters for such purpose, shall give intimation of the date on which such change of use of land has commenced and furnish other information in such form as may be prescribed, within thirty days from such date, to the *Tahsildar* through the village officer and shall also endorse a copy thereof to the Collector."

Amendment
of section
328 of Mah.
XLI of 1966.

3. In section 328 of the said Code, in sub-section (2), after clause (xiv-a), the following clause shall be inserted, namely :—

"(xiv-aa) under sub-section (2) of section 42, the form in which the person shall give intimation of the date on which the change of use of land has commenced and furnish other information;".